

In the court of Assistant Sessions Judge, Sonitpur, Tezpur

Misc.Crl(Bail)Application No.435/2022

20.09.2022

Petitioner represented.

Today was fixed for C/D.

C/D received. Seen. Heard Id. APP and Id. counsel for the accused.

On perusal of contents of the CD it appears that though the case was initially registered u/s 366 of IPC, subsequently section 376 of IPC and Section 6 of POCSO Act were added. As there is special court to deal with the matters of POCSO Act, this court has no jurisdiction to decide this Misc.(Crl)Bail Application.

Hence, send the CR along with the CD to the Hon'ble Sessions Judge, Sonitpur for necessary order.